

**Central Administrative Tribunal
Madras Bench**

CP 310/00097/2018 in OA 310/01275/2013

Dated Tuesday the 12th day of March Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P. Madhavan, Member(J)
&
Hon'ble Mr. T. Jacob, Member(A)**

G. Venkatesan
No. 152, Muthumariamman Koil Street
Indira Nagar, Tirumani
Chengalpattu – 603 111. .. Applicant

By Advocate **M/s. R. Malaichamy**

Vs.

1. Ms. Preeti Sudan
The Secretary
Ministry of Health & Family Welfare
Nirman Bhavan
New Delhi – 110 011.

2. Shri. L. Thahgen
The Director (Admn)
Leprosy Section
O/o. the Director General of Health Services
Nirman Bhavan, New Delhi – 110 108.

3. Shri. Showkat Ali
The Director
Central Leprosy Teaching and Research
Institute (C.L.T.R.I)
Chengalpattu – 603 001. .. Respondents

By Advocate **Mr. S. Nagarajan**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

This contempt petition has been filed alleging wilful disobedience of the order of this Tribunal dated 16.12.2016 in OA 1275/2013.

2. When the matter is taken up for hearing today, the learned counsel for the respondents submits that the Hon'ble Supreme Court in SLP(C) No. 2560/2019 has granted stay of operation of the impugned judgment and order of the Hon'ble High Court dated 05.01.2018 filed against the order of this Tribunal in OA 1275/2013 vide order dated 08.02.2019. The copy of the interim order produced by the learned counsel for the respondents is taken on record.

3. Considering the submission made by learned counsel for respondents, we are not inclined to proceed with the contempt application against the respondents. The contempt proceedings are accordingly dropped. CA is closed. Notices discharged.

(T. Jacob)
Member (A)

AS

12.03.2019

(P. Madhavan)
Member(J)